- (iii) Implementation of obligations under the various International Conventions and Protocols that are in force at present or which may be ratified or acceded to by India in future.
- (iv) Assistance to concerned authorities in foreign countries and concerned International organisations to facilities co-ordination and universal action for wildlife crime control.
- (v) Develop infrastructure and capacity building for scientific and professional investigation into wildlife crimes and assist State Governments to ensure success in prosecutions related to wildlife crimes.
- (vi) Advice the Government of India on issues relating to wildlife crimes having National and International ramifications, and suggest changes required in relevant policy and laws from time to time.
- (c) Wildlife Crime Control Bureau (WCCB) has developed online Wildlife Crime Database Management System which is an interactive database driven web based module to invite data pertaining to wildlife crime from the divisional offices of the States directly to the Wildlife Crime Control Bureau (WCCB).
- (d) and (e) The ID and password have been provided to State Forest and Police officials for updating and viewing the data. State officials and Wildlife Crime Control Bureau (WCCB) can analyze crimes related to wildlife by charting out trade route, *modus operandi* of criminals, same criminals involved in different crime and area of operation as well as specific species targeted by particular criminals etc. It is to mention that wildlife crime is an organised crime with backward and forward linkages. The wildlife crime database of Wildlife Crime Control Bureau (WCCB) is very helpful to combat wildlife crime by identifying the criminals operating in geographical areas based on which advisories and alerts are issued to State enforcement authorities for enforcement and preventive action.

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned at three minutes past eleven of the clock.

The House reassembled at two of the clock, MR. CHAIRMAN in the Chair.

RE. NOTICES ON DIFFERENT ISSUES — Contd.

SHRI DEREK O'BRIEN: Sir, my notice under Rule 267 is there about what is happening with the CBI. ...(Interruptions)...

MR. CHAIRMAN: Nothing is going on record. ...(Interruptions)... Nothing is going on record. ...(Interruptions)... Nothing shall go on record. ...(Interruptions)...

SHRI DEREK O'BRIEN: *

MR. CHAIRMAN: I wanted to allow you in the Zero Hour but your Members came to the Well of the House. ...(Interruptions)... You came to the Well of the House. ...(Interruptions)... You do not want discussion! ...(Interruptions)... You do not want to obstruct the House! ...(Interruptions)... You do not want! ...(Interruptions)... You do not want the House to run! ...(Interruptions)... The President's Address is an opportunity for everybody to speak about their States, their issues, the larger issues. ...(Interruptions)... I do not want this to go on like this. ...(Interruptions)...

The House is adjourned to meet at 11.00 a.m. tomorrow.

The House then adjourned at one minute past two of the clock till eleven of the clock on Tuesday, the 5th February, 2019.

* 1

^{*} Not recorded.